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सीमा शुल्क मुख्य आयुक्त कार्यालय,
OFFICE OF THE CHIEF COMMISSIONER OF CUSTOMS (Prev.),
नं 1, विलियम्स रोड, कन्टोनमेंट, तिरुच्चिरापल्लि-620 001
NO.1 WILLIAMS ROAD, CANTONMENT, TIRUCHIRAPPALLI- 620 001
Tel No.0431-2416255, Fax No.0431-2416155 Email: aeoccptrichy@gmail.com

C. No. VIII/48/01/2021-CCO-AEO

Dated:16.03.2021

To:

The Director General. Narcotics Control Bureau,
Ministry of Home Affairs, West Block, No. 1,
Wing No. 5 R.K. Puram, New Delhi- 110066.

The Director General,
Directorate of Revenue Intelligence,
'D' Block, I.P. Bhawan, I.P. Estate,
New Delhi - 110002.

The Director General,
Directorate General of GST & Central Excise Intelligence,
West Block VIII, Wing No. VI, 2nd Floor,
R.K. Puram, New Delhi - 1100 66.

The Commissioner,
Directorate of Legal Affairs,
4th Floor, Rajendra Bhawan, 210,
Deendayal Upadhyay Marg, New Delhi- 110002.

The Additional Director General,
Directorate General of Systems (Risk Management Division),
13, Sir Vithaldas Thackersey Marg, Opp. Patkar Hal,
New Marine Lines, Mumbai - 400 020.

All Chief Commissioners/Principal Commissioners/Commissioners, Customs,
Customs (Prev), GST & Central Excise.

Sir/Madam,

Sub:- Legal verification of AEO applicants under AEO programme - Reg.

Kind reference is invited to the Board's Circular No. 33/2016-Customs dated 22.07.2017 and Circular No. 03/2018-Customs dated 17.01.2018 on the above subject.

2. The following Importer / Exporter have applied for renewal of AEO-T- 2 Status;

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S.No.	Name of the Applicant	AEO Status	PAN Number
1	M/s. J.K. Fenner (India) Limited, No. 3, Madurai- Melakkal Road, Kochadai, Madurai, - 625 016	AEO -T2	AAACJ7230N

3. In terms of Para 3.2 of the Customs Circular No. 33/2016 dated 22.07.2016 as amended by Circular No. 03/2018-Customs dated 17.01.2018, a background check on the said Importer/ Exporter for the last three years has to be made before grant of AEO certificate. Therefore, it is requested that details as mentioned below against the said Importer/ Exporter may be sent to this office by e-mail to aeocptrych@gmail.com.

- i. Show cause notice issued to them during last three financial years involving fraud, forgery, outright smuggling, and clandestine removal of excisable goods or cases where Service Tax/GST has been collected from customers but not deposited to the Government.
- ii. Case wherein prosecution has been launched or is being contemplated against the applicant or it's Senior Management.
- iii. Whether there are any disputed duty demand or drawback demand or sought to be denied, in all the show cause notices issued under Customs Act, 1962 (other than those mentioned in point i and ii above) during the last three financial years. The ratio of such disputed duty demanded or duty drawback demanded or sought to be denied may be provided.
- iv. Whether, the applicant has come to any adverse notice of the department.

4. Further, when furnishing the details, if any, issue in brief, date of SCN/order, revenue implication etc., may be included. In case no comments are received within 14 days, it will be presumed that there is no objection in granting 'AEO' status to the above applicant.

Yours faithfully,

M. Saravankumar 16/3/2024

(एम. सरवणकुमार/M. SARAVANAKUMAR)

DEPUTY COMMISSIONER (CCO)

उप आयुक्त (मु. आ. का.)